

diversification for phasing out Electro-mechanical Teleprinters.

**Assistance to Ruined People of Deva, Chhumb and Manavar During Pakistani Attack of 1971**

4f39. SHRI H.N. BAHUGUNA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether thousands of people of Deva, Chhumb and Manavar were ruined during the Pakistani attack in 1971 ;

(b) if so, the number of people who lived in refugee camps and the number of those who did not go to refugee camps but stayed with their relatives ; and

(c) whether assistance and facilities being given to the people living in refugee camps are not being given to those who stayed with their relatives, if so, the detailed reasons therefor ?

**THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) :** (a) During the Indo-Pakistan Conflict 1971, numerous persons from Chhamb Niabat Sector were adversely affected.

(b) About 18700 persons displaced from Chhamb Niabat Sector got admitted in the refugee camps. The exact number of others who stayed outside the refugee camps is not known.

(c) In terms of Government policy, only those persons who got admitted to the refugee camps were eligible for relief and rehabilitation assistance at the approved scale of assistance.

**Changes in P.F. and I.T. Rules for House Building Purposes**

4640. SHRI AJIT BAG : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the rules regarding withdrawal of Provident Fund money for house building have been liberalised by Government ;

(b) if so, whether the Income Tax Rules have also been suitably amended to bring these provisions in line with certain modifications to the Employees Provident Funds Scheme, 1982 ; and

(c) the details of these changes in PF and IT rules ?

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :** (a) to (c) The provisions of the Employees' Provident Funds Scheme, 1952 relating to grant of non-refundable advance for house building purposes were liberalised with effect from 3rd October, 1981. The liberalised provisions of the Scheme provide for grant of advance to the extent of the member's basic wages and dearness allowance for twenty four months or his own share of contributions together with the amount of employer's share of contribution to which he would have been entitled at that time had he ceased to be a member of the Fund and sought settlement together with interest thereon or the actual cost of the dwelling house/flat, whichever is the least. The Income Tax Rules regarding withdrawal of provident fund money for house building purposes have also been amended on the above lines in so far as their application to those drawing wages not exceeding Rs. 1600/- per month are concerned.

**Amendment of Provident Fund Act**

4641. SHRIMATI JAYANTI PATNAIK : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Provident Fund Act has been amended for enabling employees